

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT
CHANDIGARH**

FAO NO. 6971 OF 2014

1. New India Assurance Co. Ltd. Petitioner.....
v/s
Charan Kaur & Ors Respondent.....

Respondent No. 7

**Ramesh Kumar s/o Paras Ram, r/o VPO Dher, Tehsil Nangal,
District Roop Nagar (Owner of offending vehicle Truck No. PB-
12L-7055).**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **05.12.2019(A)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on
19th Nov., 2019.

New
19/11/19
Superintendent (Judl.),
For Registrar (Judicial)

19/11/19
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